

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.53270 of 2023**

Arising Out of PS. Case No.-389 Year-2020 Thana- BUXAR District- Buxar

RATNESHWAR KUMAR

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Raju Kumar, Advocate
For the Vigilance : Mr.Anil Singh, Advocate
For the O.P. No. 2 : Mr.Jai Narain Thakur, A.P.P.

**CORAM: HONOURABLE MR. JUSTICE ANSUL
ORAL ORDER**

4 24-03-2026 Respondents are directed to conclude the investigation within a month. If the investigation is not concluded within a month, the Court will be constrained to apply its mind towards quashing of the F.I.R on the grounds of delay in submission of charge-sheet.

2. List this case on 21.04.2026.

(Ansul, J)

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